

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH AT NEW DELHI

O.A No. 330 Of 2024

1. Public Action Committee having its Head Office at 561-L, Model, Town, Ludhiana through its Member E.r Kapil Dev. Mobile: 9872007872, Email: mattewarasutlejpac@gmail.com
2. E.r Kapil Dev (aged 47 years) s/o Sh. Jagdish Chander, 1/0186-E, Bhai Randhir Singh Nagar, Ludhiana.
3. Param Saini Kaur Ghuman (aged 4 years) d/o S. Baldev Singh, R/o #15/250 Shastri Nagar, Batala-143505. Mobile: 9041224618, email id: ghuman.paramsunil@gmail.com
4. Dr. Amandeep Singh Bains (aged 43 years) s/o S. Resham Singh, I/o #1120, Farmers Abode, Basant Avenue, Ludhiana. M: 9872710384 Email: amandeepsinghbains@yahoo.com
5. Jaskirat Singh (aged 46 years) s/o S. Makhan Singh / o 561-L, Model Town, Ludhiana. M: 9815781629 Email: jaskirats@gmail.com
6. Kuldeep Singh Khaira (aged 46 years) s/o s. Ujjagar Singh Khaira, I/o #125, Ishar Nagar, Ludhiana. Contact: 9855544433, Email: kuldeepsinghkhaira5@gmail.com

7. Guriqbal Singh (aged 34 years) s/o S. Baldev Singh / o 15/250 Shastri Nagar,

Batala. Mobile: 9041180562. Email id: guriqghumman@yahoo.com

8. Sulakhan Mash (aged 7 years) S/o Sh. Bhana Masih /o #42/200 Shastri Nagar,

Batala. Mobile: 9815798183 Email sulakhanmasih.46@gmail.com

9. Iqbal Singh (aged 35 Years) s/o S. Lakhbir Singh 1/o #216/1 Ujagar Nagar

Batala. Mobile No.: 9780013893 Email id: singh.igbal.batala@gmail.com

...Petitioners

Versus

1. State of Punjab through the Chief Secretary, Punjab Civil Secretariat, Sector-1,

Chandigarh. Contact: 0172-2740860 Email: cs@punjab.gov.in

2. The Deputy Commissioner, Civil Lines, Kotli Nangal, Gurdaspur, Punjab

Mobile: 01874-247500, Email: dc.grd@punjab.gov.in,

3. The Municipal Commissioner, Municipal Corporation Office, City Road, Shastri

Nagar, Batala -143505 Contact No.: 01871-243426 Email:

mcbatalanew2019@gmail.com

4. The Chairman, Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road,

Patiala. Contact: 9875999088, email: chairman.ptl.ppcb@punjab.gov.in

5. The Chief Engineer (Canal), Department of Water Resources, Ferozepur, Punjab. Contact: 01722724267 Email: cecanal18@gmail.com

6. The Principal, Saint Francis School, Jalandhar Rd, near Punjab Roadways Batala Depot, Guru Ram Das Colony, Subash Park, Batala, Punjab 143505 Contact: 01871240279 Email: principal@stfrancisbatala.com

**...Respondents**

REPLY ON BEHALF OF RESPONDENT NO. 6

Preliminary Objection:

1. That, the Respondent no.6 submits that the allegations made in the petition concerning the alleged burning of the organic waste are baseless, unfounded, and misconceived. The Respondent is a responsible educational institution that has always complied with all relevant environmental and solid waste management laws and regulations.
2. That, the answering Respondent, which is a school, is neither a residential institution nor a '**bulk waste generator**' as per the definition provided under the Solid Waste Management Rules, 2016. The Respondent No. 6 does not fall within the category of bulk generators, and as such, the amount of waste generated by the school is minimal and well within the limits that are manageable by the Municipal Corporation Batala, which regularly collects the waste from the school premises, as such the allegations are false and unfounded.
3. That, the Respondent No. 6 denies each and every allegation in the petition that pertains specifically to Respondent No, 6,

4. That, Respondent No. 6 takes no position on and makes no response to allegations contained in rest of the paragraphs, as these allegations do not pertain to Respondent No. 6.

On Merits:

1. That, Respondent No. 6 takes no position on and makes no response to allegations contained in Para No.1, as these allegations do not pertain to Respondent No. 6.
2. That, Respondent No. 6 takes no position on and makes no response to allegations contained in Para No.2, as these allegations do not pertain to Respondent No. 6.
3. That, Respondent No. 6 takes no position on and makes no response to allegations contained in Para No.3, as these allegations do not pertain to Respondent No. 6.
4. That, Respondent No. 6 takes no position on and makes no response to allegations contained in Para No.4, as these allegations do not pertain to Respondent No. 6.
5. That, the Respondent No. 6 that is the school denies the allegations contained in paragraph 5 of the Petition as it has never actively engaged in burning waste in its campus. It is highly sensitive to environmental issues and participates in various programs to ensure environmental protection and cleanliness. Additionally, the school ensures systematic and environmental friendly waste management practices. Therefore, the allegation of frequent burning in the school compound is absolutely denied. The School has consistently adhered to all environmental regulations established by both state and central authorities. The mentioned allegations are incorrect as the school has always endeavored to comply with all provisions of the Solid

Waste Management Rules, 2016. Our waste management system includes six pits segregated into three categories of waste: biodegradable, non-biodegradable, and domestic hazardous waste. Photographs of programs conducted in Campus and waste Pits are [Annexure R6/1-Colly]

6. That, Respondent No. 6 takes no position on and makes no response to allegations contained in Para No.6, as these allegations do not pertain to Respondent No. 6.

#### Facts in detail

1. That, Para no.1 is wrong and denied.
2. That, Para no. 2 does not relate with the answering respondent.
3. That, Para no. 3 does not relate with the answering respondent. It is pertinent to mention that the respondent no.6 has been proactively working for environmental friendly initiatives and any such allegation of damaging the environment against the answering respondent is wrong and denied.
4. That, Para no. 4 does not relate with the answering respondent.
5. That, Para no. 5 does not relate with the answering respondent.
6. That, Para no. 6 pertains to legal submissions and therefore requires no specific response from the answering respondent.
7. That, Para no. 7 does not relate with the answering respondent.
8. That, Para no. 8 does not relate with the answering respondent.
9. That, Para no. 9 does not relate with the answering respondent.
10. That, Para no. 10 is wrong and denied. The Respondent No. 6, St. Francis School, emphatically denies the allegations that solid waste, including harmful materials and organic waste, is being set on fire on its premises, as

alleged in the petition. It is denied that the Respondent No.6 is continuously damaging the environment as alleged. Rest of the Para is wrong and denied.

The Respondent submits that it has always complied with the Solid Waste Management Rules, 2016, and other relevant environmental regulations. The school is committed to environmental protection and has implemented comprehensive waste management practices, including the segregation of waste into three categories and the maintenance of compost pits.

It is submitted that the petitioner's claim against Respondent no.6 are based on a misrepresentation of an isolated incident and do not reflect the school's standard practices. Also, any incident of fire within the school premises has been accidental and not a result of any willful act by the school staff or students. Specifically, the incident of leaves catching fire due to an electric shock was an isolated event, and the smoke captured in the photographs by the Petitioner has been misrepresented as evidence of the intentional burning of organic waste. The Respondent categorically denies any such practices and affirms its commitment to maintaining a safe and clean environment.

11. That, Para no. 11 is wrong and denied. It is denied that the Respondent No.6 is involved in dumping of solid waste along roadsides or in the water body or is burning garbage/organic waste as alleged. Moreover, it is worth mentioning that the answering respondent is neither a residential school nor a bulk generator of waste.

The Respondent No. 6 further submits that upon becoming aware of the frivolous allegations made in the petition, it proactively approached the Municipal Corporation Batala, requesting them to conduct a thorough survey of the school premises. This request was made

to ensure that the school's waste management practices are in full compliance with all applicable rules and regulations and to seek guidance on any additional measures that may be necessary to further enhance waste management at the school.

In furtherance of this commitment, the Respondent No. 6 wrote to the Municipal Corporation Batala on 29.06.2024, requesting an inspection of the school premises and seeking instructions on any further waste management procedures that should be adopted. A copy of this letter is annexed hereto as [Annexure R6/2] and postal receipt is [Annexure R6/3]. The school has always strived to maintain high standards of cleanliness and environmental stewardship, both within the school compound and in the surrounding areas. The Respondent No.6 has been in regular communication with the Municipal Corporation, Batala, even before the filing of this petition, to ensure the proper management of the solid waste. The Municipal Corporation picks up the solid waste from the school premises at regular intervals, further confirming the school's commitment to adhering to waste management protocols. Copies of the communications with the Municipal Corporation are annexed hereto as [Annexure R6/4-Colly].

The Respondent No. 6 categorically denies being involved in any activities that would constitute a violation of environmental laws, including the burning of garbage or organic waste. The school remains committed to its responsibility as an educational institution to educate and promote environmental consciousness among its students and staff.

12. That, Respondent No. 6 takes no position on and makes no response to allegations contained in rest of the paragraphs, as these allegations do not pertain to Respondent No. 6.

WHEREFORE, Respondent No. 6 respectfully requests that this matter be considered in light of the school's unwavering commitment to compliance and environmental stewardship:

The Petitioner's claims are based on a misrepresentation of an isolated incident and do not reflect the school's standard practices. The Respondent respectfully prays that the petition against the Respondent No.6 lacks merit and ought to be dismissed in its entirety.

Dated  
04.09.24

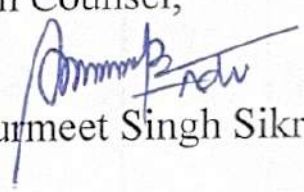
Respectfully submitted,

Principal,



St. Francis School/Respondent No.6

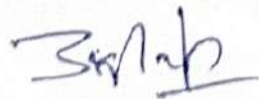
Through Counsel,



Adv. Surmeet Singh Sikri

21, Civil Courts, Batala, 143505

Verified at Batala on this 30.08.2024 that the contents of the Reply are true and correct to the best of my knowledge and belief, and no part of it is false, nor has anything material been concealed therefrom.



IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH AT NEW DELHI

O.A No. 330 Of 2024

Public Action Committee and others

Versus

State of Punjab and others

AFFIDAVIT

I, Father George Skylark, (aged about 52 Years), son of George, presently residing at, and the Principal of Saint Francis School, Guru Ram Dass Colony, Batala, Punjab, do hereby solemnly affirm and state as under:

1. That I am the authorized representative of Respondent No. 6 in the above-mentioned matter, and as such, I am well conversant with the facts and circumstances of the case.

2. That the accompanying reply has been drafted under my instructions and the

contents thereof are true and correct to the best of my knowledge and belief.



3. That the facts stated in the reply, which have been reiterated herein, are true to my personal knowledge, information, and belief, and no part of it is false and nothing material has been concealed therefrom.

4. That I further affirm that this affidavit is being submitted in compliance with the procedural requirements of the Hon'ble National Green Tribunal.

*[Signature]*  
DEPONENT

VERIFICATION

Verified at Batala on this 30.08.2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and no part of it is false, nor has anything material been concealed therefrom.



*[Signature]*  
DEPONENT

**ATTESTED**  
Certified that the deponent has been identified by Sh. *S.S. Singh* and that the above affidavit has been read over and explained to the deponent who has signed it after admitting the same to be correct.  
Entered a Page No. *419* Sr No. *6247*  
Dated *31/9/2024*  
Raj Kumar Mahajan  
Notary Public Batala (Pb.)

*[Signature]* 04 SEP 2024

### Celebrating Earth Day: A Call to Action

Earth Day is an important occasion that reminds us of the significance of our planet and the need to protect it. Earth Day is an annual event celebrated on April 22nd, dedicated to raising awareness about environmental issues and promoting sustainable practices. It serves as a reminder that we all have a role to play in preserving and protecting our planet for future generation. of Earth Day:

It encourages individuals, communities, and governments to come together and address issues such as climate change, deforestation, pollution, and loss of biodiversity.

A painting competition held on the occasion of World Earth Day 2024. In this competition Junior students won the competition on Holi theme. Senior students participated in Poster making competition on Earth Day theme.



ANN. R6/1 - Lolly  
(5 pages)





Earth Day serves as a powerful reminder that our planet is fragile and in need of our care. It calls upon us to be responsible stewards of the Earth and to take action towards a sustainable and greener future. Let us celebrate Earth Day not just on April 22nd, but every day, by making conscious choices that benefit both our planet and ourselves.









# ST. FRANCIS SCHOOL

(Affiliated to C.I.S.C.E., New Delhi vide Reg. No. PU-026)

Batala-143 505 (Distt. Gurdaspur, Punjab, India)

Ph.: 0091-1871-240279, 223698, Mob.: 94647-42698

E-mail : principal@stfrancisbatala.com Web : www.stfrancisbatala.com

Ref. No....To,.....SFS/GC/190.

Dated.....29/06/24.....

The Municipal Commissioner,

Batala

Respected Madam,

ANN- R6/2

**Subject: Request for Assistance in Waste Management**

Through this letter, we seek your esteemed support for proper collection and disposal of waste from our school, as the institution is facing some issues regarding the same. We respectfully request the assignment of a permanent responsible person for this task, and we are willing to pay the charges as determined by the corporation.

Additionally, there are several unauthorized dumping sites around the school premises where waste is being disposed of by nearby residents and others. We kindly request your assistance in ensuring that these sites are cleared promptly. (photographs attached)

We request that an official of the corporation may kindly visit the school campus and provide guidance on any additional compliance requirements. This will ensure that the school does not unintentionally violate any policies of the act or the corporation. We are willing to adhere to any additional directives that the department may deem necessary as part of our duty towards the environment and society.

We, St. Francis School, Batala, have been diligently complying with all the guidelines laid down by the Municipal Corporation of Batala and the other concerned departments and will continue to do the same.

Thank you for your attention to this matter.

Yours sincerely,

Principal,

St. Francis School,

Batala,

**Principal**  
**ST. FRANCIS SCHOOL**  
(Affi. to I.C.S.E. Board)  
Batala-143505, Dt. Gurdaspur (Pb.)

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

ANN- R6/3

<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>  
<Dial 18002666868> <Wear Masks, Stay Safe>



RP304184705IN IVR:8280304184705  
RI. BATALA HD <143505>  
Counter No:1,29/06/2024,14:17  
To: MC, COMMISSIONER  
PIN:143505, Batala HD  
From:ST FRANCIS SCHOOL, BATALA  
Wt:40gms, REG=17.0  
Amt:31.86, Tax:4.86, Amt. Paid:32.00(Cash)

POSTAL RECEIPT  
DATED : 29/06/24  
ADDRESSED TO :- MC, BATALA

# ST. FRANCIS SCHOOL

(Affiliated to Council for the Indian School Certificate Examinations (CISCE) New Delhi Vide Reg. No. PU 026)

Jalandhar Road, Batala P.O, Distt. Gurdaspur, Punjab - 143 505

Ph.: 01871-240279, 223698 Mob.: 9464742698 Telefax: 01871-240279

E-mail : stfrancisbatala@gmail.com, principal@stfrancisbatala.com

Web : www.stfrancisbatala.com

Ref. No. SFS/GCL/1439/18.  
ਸੇਵਾ ਵਿਖੇ,

Dated 16 NOV 2018

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,  
ਮਿਊਂਸਪਲ ਕਮੇਟੀ  
ਬਟਾਲਾ।

Ann - R6/4 - Colly  
(3 papers)

ਵਿਸਾ: ਸੰਤ ਫਰਾਂਸਿਸ ਸਕੂਲ ਦੇ ਆਲੇ-ਦੁਆਲੇ ਵੱਡੀ ਮਾਤਰਾ ਵਿਚ ਕੂੜਾ-ਕਰਕਟ ਸੁੱਟਣ ਤੋਂ ਰੋਕਣ ਅਤੇ ਸਫਾਈ ਰੱਖਣ ਸਬੰਧੀ ਬਿਨੈ ਪੱਤਰ।

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਨਿਮਰਤਾ ਸਹਿਤ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸੰਤ ਫਰਾਂਸਿਸ ਸਕੂਲ ਦੇ ਆਲੇ-ਦੁਆਲੇ ਅਣ-ਪਛਾਤੇ ਲੋਕਾਂ ਵੱਲੋਂ ਰਾਤ ਦੇ ਸਮੇਂ ਕੂੜਾ ਕਰਕਟ, ਮੁਰਗੀਆਂ ਦਾ ਰਹਿਦ-ਖੂਹਦ ਅਤੇ ਪੈਲਸਾਂ ਦਾ ਕਚਰਾ ਸੁੱਟਣ ਕਰਕੇ ਬਹੁਤ ਗੰਦਗੀ ਫੈਲ ਰਹੀ ਹੈ ਜਿਸ ਕਾਰਨ ਸਕੂਲ ਕੰਪਾਊਂਡ ਦੇ ਅੰਦਰ ਅਤੇ ਇਸ ਦੇ ਆਲੇ-ਦੁਆਲੇ ਬਹੁਤ ਜ਼ਿਆਦਾ ਮੱਖੀ-ਮੱਛਰ ਪੈਦਾ ਹੋ ਰਿਹਾ ਹੈ। ਸਕੂਲ ਦੀਆਂ ਖਿੜਕੀਆਂ ਖੋਲਣ ਤੇ ਬਹੁਤ ਗੰਦੀ ਬਦਬੂ ਅਤੇ ਮੱਖੀ ਮੱਛਰ ਅੰਦਰ ਆਉਂਦੇ ਹਨ। ਜਿਸ ਕਾਰਨ ਬੱਚਿਆਂ ਨੂੰ ਪੜ੍ਹਨ ਵਿੱਚ ਬਹੁਤ ਮੁਸ਼ਕਿਲ ਆ ਰਹੀ ਹੈ ਅਤੇ ਬੱਚਿਆਂ ਦੀ ਸਿਹਤ ਤੇ ਇਸ ਦਾ ਬਹੁਤ ਮਾੜਾ ਅਸਰ ਪੈ ਰਿਹਾ ਹੈ। ਗੰਦਗੀ ਫੈਲਣ ਦੇ ਕਰਕੇ ਪਸ਼ੂ ਅਤੇ ਅਵਾਰਾ ਕੁੱਤੇ ਵੀ ਸਕੂਲ ਦੇ ਆਲੇ-ਦੁਆਲੇ ਫਿਰਦੇ ਰਹਿੰਦੇ ਹਨ, ਜਿਸ ਕਰਕੇ ਕਾਫੀ ਐਕਸੀਡੈਂਟ ਹੋ ਚੁੱਕੇ ਹਨ ਅਤੇ ਆਉਣ ਵਾਲੇ ਸਮੇਂ ਵਿਚ ਕੋਈ ਵੱਡੀ ਘਟਨਾ ਵਾਪਰਨ ਦਾ ਖਤਰਾ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਪਰੋਕਤ ਮੁਸ਼ਕਿਲਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ, ਇਨ੍ਹਾਂ ਵਿਅਕਤੀਆਂ ਦੇ ਖਿਲਾਫ ਉਚਿਤ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਸਕੂਲ ਦੇ ਆਲੇ-ਦੁਆਲੇ ਕੂੜਾ ਕਰਕਟ ਸੁੱਟਣ ਤੋਂ ਰੋਕ ਕੇ ਇਸ ਗੰਦਗੀ ਨੂੰ ਫੈਲਣ ਤੋਂ ਰੋਕਿਆ ਜਾਵੇ। ਆਪ ਜੀ ਦੀ ਬਹੁਤ ਮਿਹਰਬਾਨੀ ਹੋਵੇਗੀ।

ਧੰਨਵਾਦ ਸਹਿਤ,

Principal  
ST. FRANCIS SCHOOL  
(Affi. to C.I.S.C.E. Board)(PU-026)  
Batala-143505, Dt. Gurdaspur (Pb.)

Neelam  
19/11/18



# ST. FRANCIS SCHOOL

(Affiliated to C. I. C. S. E., New Delhi vide Reg. No. PU-026)

Batala-143 505 (Distt. Gurdaspur, Punjab, India)

Ph.: 0091-1871-240279, 502137, Mob.: 94647-42698

E-mail : principal@stfrancisbatala.com Web : www.stfrancisbatala.com

Ref. No. SFS/GCL/254/22.

Dated 10/08/2022.

ਸੇਵਾ ਵਿਖੇ,

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟ੍ਰੇਟ ਸਾਹਿਬ,  
ਬਟਾਲਾ (ਸ਼ਹਿਰੀ)

ਵਿਸਾ: ਸੰਤ ਫਰਾਂਸਿਸ ਸਕੂਲ ਗੁਰੂ ਰਾਮ ਦਾਸ ਕਲੋਨੀ, ਬਟਾਲਾ ਦੀ ਦੀਵਾਰ ਦੇ ਨਾਲ ਅਤੇ ਗੇਟ ਦੇ ਲਾਗੇ ਤਿੰਨ-ਚਾਰ ਜਗ੍ਹਾ ਤੇ ਕੂੜੇ ਦੇ ਢੇਰ ਇਕੱਠੇ ਕਰਨ ਬਾਰੇ ਸ਼ਿਕਾਇਤ।


ਸ਼੍ਰੀਮਾਨ ਜੀ,


ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਸੰਤ ਫਰਾਂਸਿਸ ਸਕੂਲ ਗੁਰੂ ਰਾਮ ਦਾਸ ਕਲੋਨੀ ਬਟਾਲਾ ਦੀ ਦੀਵਾਰ ਅਤੇ ਗੇਟ ਦੇ ਨਾਲ ਤਿੰਨ-ਚਾਰ ਜਗ੍ਹਾ ਤੇ ਲੋਕ ਰੋਜ਼ਾਨਾ ਬਹੁਤ ਜ਼ਿਆਦਾ ਕੂੜਾ ਇਕੱਠਾ ਕਰ ਦਿੰਦੇ ਹਨ, ਜਿਸ ਕਰਕੇ ਕੂੜੇ ਦੇ ਵੱਡੇ ਵੱਡੇ ਢੇਰ ਲੱਗ ਜਾਂਦੇ ਹਨ। ਜਿੰਨਾਂ ਦੇ ਕਾਰਨ ਆਉਣ-ਜਾਣ ਵਾਲਿਆਂ ਨੂੰ ਬਹੁਤ ਪ੍ਰੇਸ਼ਾਨੀ ਹੁੰਦੀ ਹੈ। ਬਹੁਤ ਵੱਡੀ ਮਾਤਰਾ ਵਿੱਚ ਕੂੜਾ ਇਕੱਠਾ ਹੋਣ ਕਰਕੇ ਮੱਖੀ ਮੱਛਰ ਬਹੁਤ ਪੈਂਦੇ ਹਨ, ਅਤੇ ਬਦਬੂ ਵੀ ਬਹੁਤ ਜ਼ਿਆਦਾ ਆਉਂਦੀ ਹੈ। ਜਿਸ ਕਰਕੇ ਬੱਚਿਆਂ ਦਾ ਕਲਾਸਾਂ ਵਿੱਚ ਬੈਠਣਾ ਬਹੁਤ ਮੁਸ਼ਕਿਲ ਹੈ, ਤੇ ਸਕੂਲ ਦੇ ਬਹੁਤ ਬੱਚੇ ਬਿਮਾਰ ਵੀ ਹੋ ਰਹੇ ਹਨ। ਜਿਸਦਾ ਕਿ ਬੱਚਿਆਂ ਲਈ ਬਹੁਤ ਖਤਰਾ ਬਣਿਆ ਹੋਇਆ ਹੈ। ਸ਼ਹਿਰ ਵਿੱਚ ਇੱਕ ਨਾਮੀ ਸਕੂਲ ਹੋਣ ਕਰਕੇ ਇਸ ਦੀ ਬੈਂਡਰੀ ਦੇ ਨਾਲ ਕੂੜੇ ਦੇ ਢੇਰ ਲੱਗੇ ਹੋਣ ਕਰਕੇ ਇਸ ਦੀ ਰੈਪੋਟਿੰਗ ਵੀ ਖ਼ਰਾਬ ਹੁੰਦੀ ਹੈ। ਆਪ ਇਸ ਸੰਬੰਧੀ ਕਿਸੇ ਕਰਮਚਾਰੀ ਨੂੰ ਭੇਜ ਕੇ ਮੌਕਾ ਵੇਖ ਸਕਦੇ ਹੋ।

ਆਪ ਜੀ ਦੀ ਸੇਵਾ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਕੂਲ ਦੀਆਂ ਉਪਰੋਕਤ ਮੁਸ਼ਕਿਲਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਕੇ ਜਲਦ ਤੋਂ ਜਲਦ ਇਸਦਾ ਹੱਲ ਕਰਾਇਆ ਜਾਵੇ।

ਪੰਨਵਾਦ ਸਹਿਤ,

ਆਪ ਜੀ ਦਾ ਵਿਸ਼ਵਾਸ ਪਾਤਰ,

  
Principal  
ST. FRANCIS SCHOOL  
(Affiliated to C. I. C. S. E. Board)(PU-026)  
Batala-143505, Dt. Gurdaspur (Pb.)

  
10/08



# ST. FRANCIS SCHOOL

(Affiliated to Council for the Indian School Certificate Examinations (CISCE) New Delhi Vide Reg. No. PU 026)

Jalandhar Road, Batala P.O, Distt. Gurdaspur, Punjab - 143 505  
 Ph.: 01871-240279, 223698 Mob.: 9464742698 Telefax: 01871-240279  
 E-mail : stfrancisbatala@gmail.com Web : www.stfrancisbatala.com

Ref. No. S.F.S./G.C.L./126.

Dated 23/04/2024.

ਸੇਵਾ ਵਿਖੇ,

ਮੇਅਰ ਸਾਹਿਬ,  
 ਨਗਰ ਨਿਗਮ,  
 ਬਟਾਲਾ

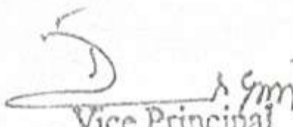
ਵਿਸਾ: ਸੰਤ ਫਰਾਂਸਿਸ ਸਕੂਲ ਗੁਰੂ ਰਾਮ ਦਾਸ ਕਲੋਨੀ, ਬਟਾਲਾ ਦੇ ਅੰਦਰੋਂ ਕੂੜਾ ਚੁੱਕਣ ਸੰਬੰਧੀ।


ਸ਼੍ਰੀਮਾਨ ਜੀ,

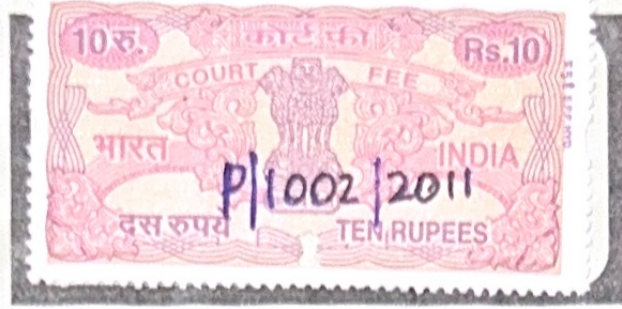
ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸੰਤ ਫਰਾਂਸਿਸ ਸਕੂਲ ਵੱਲੋਂ ਕੁਝ ਦਿਨ ਪਹਿਲਾਂ ਸਕੂਲ ਵਿਚੋਂ ਕੂੜਾ ਚੁੱਕਣ ਸੰਬੰਧੀ ਇੱਕ ਬੇਨਤੀ ਪੱਤਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਜੋ ਨਗਰ ਨਿਗਮ ਦੇ ਸਫਾਈ ਸੇਵਕ ਸਿਰਫ ਇੱਕ ਜਾਂ ਦੋ ਦਿਨ ਹੀ ਸਕੂਲ ਵਿਚੋਂ ਕੂੜਾ ਚੁੱਕਣ ਆਏ ਸੀ। ਹੁਣ ਕਾਫੀ ਦਿਨਾਂ ਤੋਂ ਕੋਈ ਵੀ ਸਫਾਈ ਸੇਵਕ ਕੂੜਾ ਚੁੱਕਣ ਨਹੀਂ ਆ ਰਿਹਾ।

ਇਸ ਲਈ ਦੁਬਾਰਾ ਆਪ ਜੀ ਦੀ ਸੇਵਾ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਫਾਈ ਸੇਵਕ ਭੇਜ ਕੇ ਸਕੂਲ ਵਿਚੋਂ ਕੂੜਾ ਚੁੱਕਵਾਇਆ ਜਾਵੇ ਤਾਂ ਜੋ ਸਕੂਲ ਵਿੱਚ ਸਫਾਈ ਦਾ ਵਧੀਆ ਪ੍ਰਬੰਧ ਹੋ ਸਕੇ।

ਧੰਨਵਾਦ ਸਹਿਤ,

  
 Vice Principal  
 ST. FRANCIS SCHOOL  
 (Aff. to C.I.S.C.E. New Delhi)  
 Batala, Distt. Gurdaspur (Pb)

  
 04/04/24

**POWER OF ATTORNEY**FOR RESPONDENT  
No. 6

(OA NO. 330 of 2024)

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

Applicant.....

Petitioner.....

PUBLIC ACTION COMMITTEE VERSUS STATE OF PUNJAB &  
OTHERS  
RespondentKNOW ALL whom to these present shall concern that I/We the undersigned  
appoint ADV. SURMEET SINGH SIKRI to be the advocate  
for me/us in the above mentioned case to do all the following acts, deeds and all things or  
any of them that is to any.

1. To act, appear, plead in the above-mentioned case in this Court or any other court in which the same may be tried or heard in the first instance or in appeal or review or revision execution or in any other stage of its progress until its final decision.
2. To present return's pleading appeals, cross objections petition for execution reviews revision, withdrawals, compromise or other petition or affidavits or documents as shall be deemed necessary or divisible the petitions of the said case in all its stages.
3. To withdraw from the said case or submit to arbitration any difference or dispute that shall arise on any thing in manner relating to the said case.
4. To receive money and give receipt there for and to do all other acts, and things which may be necessary to be done for the progress & in course of the prosecution of the said case.
5. To employ any, other Legal practitioner authorising him to exercise the power & authorities hereby conferred on the Advocate whenever he may think it to do so.

AND we hereby agree to satisfy whatever the advocate or his substitute shall in the prosecution of the case.

AND we hereby agree not to hold the advocate or his substitute responsible for the result of the case in consequence of absence from the court when the said case is called up for hearings.

AND we hereby agree that in the events if the whole or any part of the not paid to Advocate shall be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHERE OF I/we set my/our head to this document the contents of which have been explained to and understood by me us.

Date... 29/05/24  
Signature or thumb impression

Witness

 Accepted  
Advocate (P/1002/2011)

[CONTACT NO - 9463608288]